

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:1636

ANSWERED ON:30.11.2009

COMPLAINTS AGAINST PRIVATE TELECOM COMPANIES

Argal Shri Ashok;Bhagat Shri Sudarshan;Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh;Vasava Shri Mansukhbhai D.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) the rules framed for issuing licences to the private telecom companies in the country ;
- (b) whether various private telecom companies are functioning in violation of set norms in the country;
- (c) if so, the details thereof alongwith the number of complaints received in this regard during the last three years and the current year, company-wise;
- (d) whether the Government has any mechanism to check such illegal activities and the sort of control put on the private telecom companies thereunder;
- (e) if so, the details thereof;
- (f) whether the Government has reviewed the functioning of the said mechanism; and
- (g) if so, the outcome thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) The Unified Access Services (UAS) licence(s) are issued to Indian Companies registered under the Companies Act, 1956 as per UAS licence guidelines dated 14.12.2005 on first-come – first-served basis subject to compliance of applicable FDI (Foreign Direct Investment) guidelines for telecom sector.

(b) to (g) The information is being collected and will be laid on the Table of the House.